

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16402/2025

[Arising out of impugned final judgment and order dated 08-08-2025 in CRLM No. 88361/2024 passed by the High Court of Judicature at Patna]

MD. KAIF ANSARI

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

(IA No. 261717/2025 - EXEMPTION FROM FILING O.T.)

Date : 15-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Mr. Dharnidhar Jha, Sr. Adv.
Mr. Jayesh Gaurav, Adv.
Mr. Ishwar Chandra Roy, Adv.
Ms. Diksha Ojha, Adv.
Mr. Ranjan Nikhil Dharnidhar, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official
translation is allowed.

Issue notice to the respondents, returnable on 8th
December, 2025.

Two weeks' time is granted to the petitioner to
appear before the Court concerned and furnish his bail
bonds to the satisfaction of the Court.

It was further submitted by the learned senior counsel for the petitioner that on the date of the alleged incident, the petitioner was a juvenile and in support thereof, he has placed on record the birth certificate and mark-sheet of the petitioner.

In case such a plea is taken before the Court concerned, appropriate steps shall be taken for examination of that issue.

(ANITA MALHOTRA)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER